

(c) if so, what remedial steps are being contemplated in this regard ?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : (a) Cloak room facility was available at international airports at Delhi, Bombay, Calcutta and Madras. Its use has been suspended temporarily due to security reasons. In so far as the domestic airports are concerned, the need for cloak room facility has not been felt as most of the flights operated through major airports are terminating flights.

(b) and (c). International Airports Authority of India is now building cloak rooms at international airports outside the terminal buildings. This facility shall be provided at major domestic airports as well whenever the need for the same is felt.

**Proposal for a separate Pay Committee
for Delhi Transport Corporation
Employees**

3518. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether Government have decided to set up a separate Pay Committee for the employees of the Delhi Transport Corporation;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : (a) No, Sir.

(b) Does not arise.

(c) Revision in the pay-scale of public sector undertakings having Central Pay pattern has been referred to the High Power Pay Committee set up under the directions of the Supreme Court. The claim of DTC employees has been for applicability of pay pattern recommended by the IV Pay Commission to Central Government employees. The matter is under consideration.

[Translation]

**Non Recognition of Degrees in
Ayurvedic and Unani system
of medicines by States
and Centre**

3519. SHRI SANTOSH KUMAR SINGH : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether both the Union Government and the Government of Uttar Pradesh do not recognise each other's M. B. B. S. level degrees in Ayurvedic and Unani system as a result of which degree holders in these system of medicines from the State are deprived of employment at the Centre and such degree holders from Central institutions are deprived of employment in the State; and

(b) if so, the reasons therefor and the measures being taken or proposed to be taken by Government to remove this hurdle ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : (a) and (b). The IMCC Act, 1970 contains a list of recognised medical qualifications in Schedules II, III and IV. The rights of persons possessing these qualifications are enumerated in Section 17 of the IMCC Act. It may be seen from the Schedules that the qualifications granted by various Universities in India including UP are listed therein.

For the purposes of employment, in Ayurvedic and Unani technical posts, the UP Government have placed certain restrictions such as that the qualifications should be obtained from a University established in UP, or the Board of Indian Medicine, UP. The candidate concerned should also be registered with the Board of Indian Medicine, UP. There had been representations against this and the Government of India have requested the State Government not to discriminate against candidates who have passed from institutions in other States and have obtained degrees recognised under the IMCC Act. The provisions of the IMCC Act extend to the whole of the country.